

By e-mail/Special Messenger.

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-89/1998/ 3739 /A

From :- Smti. Kanchan Newar,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, ✓ Shri S. P. Moitra,
District and Sessions Judge
Kamrup (M). Guwahati.

Dated Guwahati, the 12th July, 2018.

Sub:- **Earned Leave.**

Ref:- Your letter No. DJK/3733/E, dtd 10.07.2018.

Sir,

With reference to the above, I am directed to inform you that you have been granted Earned Leave for 12 (twelve) days w.e.f. 16.07.2018 to 27.07.2018, (prefixing 15.07.2018 and suffixing 28.07.2018 and 29.07.2018 being holidays) along with station leave permission, w.e.f. the morning of 15.07.2018 till the evening of 29.07.2018, as prayed for.

You are requested to hand over the charge of your Court and Office to the seniormost Addl. District and Sessions Judge, Kamrup(M), Guwahati, before proceeding on leave.

Yours faithfully,


JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-89/1998/3740-41/A, dated 12.7.18

Rohan

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of duly filled in leave application in the prescribed format in respect of the concerned officer is enclosed herewith for necessary action from your end.
2. Tresury Officer Kamrup (M), Panbazar, Guwahati-1.

Sd/-
JT. REGISTRAR (VIGILANCE)